

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4547**

TO BE ANSWERED ON FRIDAY 12<sup>th</sup> AUGUST, 2016  
SHRAVANA 21, 1938 [SAKA]

**Sacking of Lawyers**

4547. **SHRI SANJAY HARIBHAU JADHAV:**

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Government has sacked 111 lawyers from the standing counsel of the Central Board of Excise and Customs (CBEC) and if so, the details thereof along with the reasons therefor; and
- (b) the reaction of the Government thereto?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SANTOSH KUMAR GANGWAR)**

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(a) CBEC has vide order dated 18.06.2016 read with note dated 22.06.2016, annulled the appointment of 111 Senior/Junior Standing Counsels from the panel of counsels notified for representing CBEC and its field formations before High Court and other foras. This was done in line with the guidelines where the normal tenure is only for three years from the date of appointments and all these counsels had already completed their tenure.

(b) CBEC has already initiated the process of constitution of a fresh panel.

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